Sr. No. 2

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 10/2020, EMG-CM No. 18/2020 & EMG-CM No. 19/2020.

Sheikh Sheifa Tabasum and another

....Petitioner (s)

Through:- Mr. Syed Nadem Hamdani, Advocate

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:- Mr. Raman Sharma, AAG for respondent Nos. 1 to 4.

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## **ORDER**

## EMG-CM No. 19/2020

The instant application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

## EMG-WP(C) No. 10/2020

The grievance of the petitioners is that being majors, they have solemnized their marriage on 28<sup>th</sup> March, 2020 against the wishes of respondent No. 5, who happens to be the father of petitioner No. 1. The petitioners have raised an apprehension of a threat to their life at the hands of

EMG-WP(C) No. 10/2020

private respondents, as they were against the marriage of the petitioners and

rather respondent No. 5 is hell bent upon to marry the petitioner No. 1 with

some other person. The petitioner have also placed on record the grade card of

petitioner No. 1 as well as certificate of passing the Secondary School

Examination by the petitioner No. 2 to show their age proofs.

Without commenting upon the validity of the marriage, this writ

petition is disposed of at this stage with a direction to the petitioners that in the

event they apprehend any threat to their life and liberty at the hands of the

respondent Nos. 5 to 8, they shall approach the respondent No. 4, i.e. SHO

Police Station, Kishtwar, who shall look into the grievance of the petitioners

and if found genuine, he shall provide protection to the petitioners against the

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threat from respondent Nos. 5 to 8.

Disposed of accordingly along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 30.04.2020 (Muneesh)